

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s PRATHAM-HEERA SALES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s PRATHAM-HEERA SALES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/04/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2012PTC230417
5.	Address of the registered office and principal office (if any) of corporate debtor	CSN 570/A, Krida Bhavan, Nandurbar, Maharashtra, India, 424001
6.	Insolvency commencement date in respect of corporate debtor	June 16, 2026 (order received on June 25, 2026)
7.	Estimated date of closure of insolvency resolution process	December 13, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arihant Nenawati Reg.No: - IBBI/IPA-001/IP-P00456/2017-2018/10799 AFA Valid Till: June 30, 2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-202, Nenawati & Associates, Sheraton Classic, Dr Charat Singh Colony Chakala, Andheri East, Mumbai City, Maharashtra ,400069 Email ID: arihant.nenawati@truvisoryipe.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East, Mumbai - 400066 Process email id: ibc.prathamheera@gmail.com
11.	Last date for submission of claims	July 9, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-VI, has ordered the commencement of a corporate insolvency resolution process of **M/s PRATHAM-HEERA SALES PRIVATE LIMITED** on June 16, 2026 (order received on June 25, 2026).

The creditors of **M/s PRATHAM-HEERA SALES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before July 9, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Arihant Nenawati

Interim Resolution Professional

In the matter of M/s PRATHAM-HEERA SALES PRIVATE LIMITED

Registration No: IBBI/IPA-001/IP-P00456/2017-2018/10799

AFA Valid upto: 30.06.2027

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,

Near Metro Mall and Tata Power Petrol Pump,

Western Express Highway, Borivali East, Mumbai - 400066

Email ID: ibc.prathamheera@gmail.com, arihant.nenawati@truvisoryipe.com

Date: June 27, 2026

Place: Mumbai

NOTICE
AEGIS LOGISTICS LTD
(Regd. Office: 502, Skylon, G.I.D.C., Char Rasta, Vapi, Valsad District, Gujarat-396195)

This is to inform the general public that Original Share Certificate(s) issued by AEGIS LOGISTICS LTD, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for the issuance of duplicate Share Certificate(s) in respect thereof.

Name of the holder(s)	Folio No.	Certificate No.	Distinctive No. (s)	No. of Shares
RAJUL MAULIK KOTAK MAULIK VAJU KOTAK	R03257	6765	10398831 10399830	1000

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the company at its registered office within 15 days from this date or else the company will proceed to issue duplicate Share Certificate(s) without any further delay.

Place: Mumbai
Date: 27/06/2026
NAME OF HOLDER: RAJUL MAULIK KOTAK MAULIK VAJU KOTAK

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s PRATHAM-HEERA SALES PRIVATE LIMITED

RELEVANT PARTICULARS

No.	Particulars	Details
1	Name of corporate debtor	M/s PRATHAM-HEERA SALES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	30/04/2012
3	Authority under which corporate debtor is incorporated / registered	RCC - MUMBAI II
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2012PTC230417
5	Address of the registered office and principal office (if any) of corporate debtor	CSN 570A, Krida Bhavan, Nandurbar, Maharashtra, India, 424001
6	Insolvency commencement date in respect of corporate debtor	June 16, 2026 (order received on June 25, 2026)
7	Estimated date of closure of insolvency resolution process	December 13, 2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anant Nawawli Reg No. - IBB/PA-001/IP-P00456/2017-2018/10799 AFA Valid till: June 30, 2027
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-202, Newawli & Associates, Sheraton Classic, Dr. Charat Singh Colony Chakala, Andheri East, Mumbai City, Maharashtra - 400069 Email ID: anant.nawawli@trivisoyipe.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East, Mumbai - 400066 Process email id: fbc.prathamheera@gmail.com
11	Last date for submission of claims	July 9, 2026
12	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-II, has ordered the commencement of a corporate insolvency resolution process of M/s PRATHAM-HEERA SALES PRIVATE LIMITED ON June 16, 2026 (order received on June 25, 2026). The creditors of M/s PRATHAM-HEERA SALES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before July 9, 2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anant Nawawli
Interim Resolution Professional
In the matter of M/s PRATHAM-HEERA SALES PRIVATE LIMITED
Registration No: IBB/PA-001/IP-P00456/2017-2018/10799
AFA Valid upto: 30.06.2027
Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East, Mumbai - 400066
Email ID: fbc.prathamheera@gmail.com, anant.nawawli@trivisoyipe.com

TAMBOLI INDUSTRIES LIMITED
CIN: L65993GJ2008PLC053613
Registered Office: Mahavir Palace, 8-A Kalubha Road, Bhavnagar, Gujarat- 364 002
Phone: +91 8866541222 e-mail: direct1@tambolindustries.com
website: www.tambolindustries.com

TRANSFER OF EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members of the Company are hereby informed that in terms of section 124 (6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Auditing, Transfer and Refund) Rules, 2016, as amended from time to time, equity shares of the Company in respect of which dividend entitlements have remained unclaimed or unpaid for seven consecutive years or more, are required to be transferred by the Company to the Investor Education and Protection Fund (IEPF) of the Government of India. Unclaimed or unpaid dividend upto the financial year 2017-2018 has already been transferred by the Company to the IEPF in terms of the IEPF Rules, 2016. The concerned members are being provided an opportunity to claim such dividend for the financial year ended on March 31, 2019 and onwards by sending a letter under their signature so as to reach at the registered office of the Company or RTA, MCS Share Transfer Agent Ltd. at 201, 2nd Floor, Shaldal Complex, Opp. Bata Show Room, Ashram Road, Ahmedabad 380009, Gujarat, India on or before 30th September, 2026. The details viz. names of the concerned members, their folio number and the shares for transfer to the IEPF are available on the Company's website on www.tambolindustries.com under 'Investor Desk' section. In the event valid claim is not received by the Company or its RTA by 30th September, 2026, the Company shall take action towards transfer of such shares to IEPF thereafter. Once these shares are transferred to the IEPF by the Company, such shares may be claimed by the concerned members only on the IEPF authority by following the procedure prescribed under the IEPF Rules. Individual letters in this regard have been sent to the concerned members at their latest registered addresses available with the Company. Clarification on this matter, if required, may be sought from the Company or RTA by sending email to MCS Share Transfer Agent Ltd., Ahmedabad at mcstahmd@gmail.com or by calling them at +91 79 2658 0461.

Place: Bhavnagar
Date : June 26, 2026

For Tamboli Industries Limited
Sd/-
Name: Vipul H. Pathak
Designation: Director and Chief Financial Officer
DIN: 09391337

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF EVENNESS BUSINESS EXCELLENCE SERVICES PRIVATE LIMITED

No.	Particulars	Details
1	Name of corporate debtor	M/s. Evenness Business Excellence Services Private Limited
2	Date of incorporation of corporate debtor	10th July, 2013
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2013PTC245430
5	Address of the registered office and principal office (if any) of corporate debtor	513, 5th Floor, Kohinoor City Mall, Vidhyavihar Kriol Road, Kurla West Mumbai City MH 400070 IN
6	Date of closure of Insolvency Resolution Process	23.06.2026
7	Liquidation commencement date of corporate debtor	23.06.2026 (Order received on 25.06.2026)
8	Name and registration number of the insolvency professional acting as liquidator	Birendra Kumar Agrawal IBBI/PA-001/IP-P00564/2017-18/11040
9	Address and e-mail of the liquidator, as registered with the Board	415, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063. cirp.ebes@gmail.com / bk@bhamaconsulting.com
10	Address and e-mail to be used for correspondence with the liquidator	415, Corporate Annexe, Sonawala Road, Near Udyog Bhavan, Goregaon East, Mumbai 400063. cirp.ebes@gmail.com / bk@bhamaconsulting.com
11	Last date for submission of claims	23rd July, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Evenness Business Excellence Services Private Limited on 23.06.2026 (Order copy received on 25.06.2026). The stakeholders of Evenness Business Excellence Services Private Limited are hereby called upon to submit their claims with proof on or before 23.07.2026, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: 27.06.2026
Place: Mumbai
Birendra Kumar Agrawal
Liquidator

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Form C [See Rule 9(1)] PUBLIC NOTICE
(Under Rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019)

FOR THE ATTENTION OF THE CREDITORS OF MR. ABHIJIT KISHORE AVARSEKAR (PAN - AAAP5573E) (Personal Guarantor to CHOMU MAHLA TOLL ROAD PRIVATE LIMITED, CIN - U45203MH2011PTC214747)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-II, vide its Order dated 04.06.2026 passed in C.P. (IB) No. 614/MB/2026, has ordered the commencement of the bankruptcy process against Mr. Abhijit Kishore Avarsekar, Personal Guarantor to Chomu Mahla Toll Road Private Limited, in terms of the provisions of Section 126 of the Insolvency and Bankruptcy Code, 2016 ("the Code").

A copy of the said Order was received by the Bankruptcy Trustee from the Registry of the Hon'ble National Company Law Tribunal, Mumbai Bench-II, through e-mail on 25.06.2026. Accordingly, for the purpose of compliance with the timelines prescribed under the Insolvency and Bankruptcy Code, 2016 and the applicable Rules and Regulations, 25.06.2026 is being treated as the Bankruptcy Commencement Date.

The creditors of Abhijit Kishore Avarsekar are hereby called upon to submit their claims with proof on or before 02.07.2026 (being a date falling seven days from the date of publication of this public notice) to the Bankruptcy Trustee at the address mentioned herein below. The said date shall be the last date for submission of claims.

In terms of Rule 12(2) of the aforesaid Rules, creditors may submit their claims in Form F through electronic means, or by hand, registered post, speed post, or courier.

Additional Details of the Bankruptcy Trustee
Name: Mr. Umesh Chandra Sahoo
Registration Number: IBB/PA-002/IP-N00621/2018-19/11855
Authorisation for Assignment (AFA) No.: AA2/11855/02/311226/2024233
(Valid up to 31 December 2026)

Correspondence Address:
Nayadarshan Associates Plot No. 282, Shop No. 3, First Floor
Essen City Centre Outback Road Bhubaneswar - 751006, Odisha
Mobile: +91 88954 76100
Email: abhijitavarsekarbankruptcy@gmail.com/info@nayadarshan.com

Note
Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.
Date: 26.06.2026
Place: Bhubaneswar

Sd/-
Umesh Chandra Sahoo
Bankruptcy Trustee
In the matter of Bankruptcy Process of Mr. Abhijit Kishore Avarsekar (Personal Guarantor to Chomu Mahla Toll Road Private Limited), C.P. (IB) No. 614/MB/2026
National Company Law Tribunal, Mumbai Bench-II

CORE ENERGY SYSTEMS LIMITED
Regd. Off: Plot-C-20 'G' Block, Near MCA, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra, India, 400051
CIN: U42201MH2004PLC146779
Phone: 022-69853800 | Email: cs@core.co.in | Website: www.core.co.in

NOTICE OF EXTRA-ORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 01/2026-27 Extra Ordinary General Meeting ("EGM") of the members of CORE Energy Systems Limited will be held on Monday, 20th July, 2026 at 10:00 AM (IST) through Video Conferencing ("VC") or other Audio Visual Means ("OAVM"), to transact the business as stated in the Notice of EGM convening the said meeting. Pursuant to General Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020, General Circular No. 03/2022 dated 05th May 2022, Circular 11/2022 dated 28th December, 2022, General Circular No. 09/2023 dated 25th September, 2023, General Circular No. 09/2024 dated 19th September, 2024 and General Circular No. 03/2025 dated 22nd September 2025 (collectively referred to as "MCA Circulars"). The forthcoming EGM will thus be held through video conferencing (VC) or other audio-visual means (OAVM) without the physical presence of the members at a deemed venue. The company has sent the notice convening the EGM on Saturday, 27th June 2026 through electronic mode to the members whose email addresses are registered with the company's Depositories in accordance with the aforesaid MCA Circulars. The requirement of sending physical copies has been dispensed with vide the relevant MCA Circulars. Notice convening EGM is also available and can be downloaded from the company's website at www.core.co.in and the website of the Purva Share Registry (India) Private Limited ("Purva") https://evoting.purvashare.com.

Pursuant to the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), the Secretarial Standard on General Meeting issued by the Institute of the Company Secretaries of India and the MCA Circulars, company is providing the facility of e-voting to its members in respect of the business to be transacted at the EGM and for this purpose, it has appointed Purva to facilitate voting through electronic means. Accordingly, the facility of casting votes by a member using remote e-voting during the EGM will be provided by Purva. The remote e-Voting facility would be available during the following period to the members holding shares in either physical or dematerialized form:

Commencement of e-voting	From 9:00 AM (IST) on Thursday, 16th July 2026
End of e-voting	Upto 5:00 PM (IST) on Sunday, 19th July, 2026

The remote e-voting module shall be disabled by Purva thereafter. Members who have not cast their votes on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting systems during the EGM. Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

The voting rights of the members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the company as on cut-off date i.e. Monday 13th July 2026. Mr. Shrivatsan Jain, membership number- FCS 8519, Practising Company Secretary has been appointed as the scrutinizer to scrutinize the e-voting process (remote e-voting before the EGM and during the EGM) in a fair and transparent manner. Any person, who acquires shares of the company and become a member of the company after the notice has been sent electronically by the company and holds shares as on the cut-off date (i.e. Monday, 13th July 2026) may obtain the login ID and password by sending a request to evoting@purvashare.com. However, if he/she is already registered with Purva for remote e-Voting then he/she can use his/her existing user ID and password for casting the votes.

As the EGM is being conducted through VCOAVM for the smooth conduct of proceedings of the EGM, members are encouraged to express their questions/queries in advance mentioning their name, demand account number/ folio number, email ID, mobile number at cs@core.co.in. The questions/ queries received by the company till 5:00 PM (IST) on 18th July, 2026 shall be considered and responded during the EGM.

In case of any queries/grievances pertaining to e-voting, you may refer to the notice of the EGM or Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads section of https://evoting.purvashare.com or contact Ms. Deepali Dhuri, Compliance Officer, Purva Share Registry (India) Private Limited, Unit No. 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Panel (East), Mumbai - 400011 at 022- 022-49614132 and 022-35220056 or send e-mail to the designated email ID evoting@purvashare.com.

By order of the Board
For CORE Energy Systems Limited
Sd/-
Ayushi Sharma
Company Secretary
Date: 26.06.2026
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF QUILBAN PHARMA TRADING PRIVATE LIMITED

No.	Name of Corporate Person	QUILBAN PHARMA TRADING PRIVATE LIMITED
2	Date of incorporation of Corporate Person	30/05/2013
3	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Mumbai-I
4	Corporate identity number / limited liability identity number of Corporate Person	U51502MH2013PTC243798
5	Address of the registered office and Principal office (if any) of Corporate Person	503 Sai Samarth, 5th Floor, Deonar Village Road, Deonar, Mumbai City, Mumbai, Maharashtra, India, 400088
6	Liquidation commencement date of Corporate Person	25th June, 2026
7	Name, address, email address, telephone number and the registration number of the Liquidator	Name: SANDEEP JAYANT KULKARNI Address: Office No. 1, Ekadant Apartments, opposite The Business Hub, Near Mirch Masala Hotel, Suvrnabag Colony, Dahanukar Colony, Kothrud, Pune, Maharashtra 411038 Email id: kulkarni.sandeep@rediffmail.com Telephone No: 9673000045/9922688378 Regn. No: IBB/PA-002/IP-N01080/2021-2022/13714 AFA Validity upto: 31-12-2026
8	Last date for submission of claims	25th July 2026

Notice is hereby given that the Quilban Pharma Trading Private Limited has commenced voluntary liquidation on 25th June, 2026. The stakeholders of Quilban Pharma Trading Private Limited are hereby called upon to submit a proof of their claims, on or before 25th July 2026, to the Voluntary Liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sandeep Jayant Kulkarni
Voluntary Liquidator of Quilban Pharma Trading Private Limited
Regn. No.: IBB/PA-002/IP-N01080/2021-2022/13714

IL&FS TRANSPORTATION NETWORKS LIMITED
Registered Office: The IL&FS Financial Centre, Plot C-22, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051. | Telephone: +91 22 2653 3333 | Fax: +91 22 2652 3979 | Website: www.ilnfinia.com
CIN: L45203MH2000PLC129790

EXTRACT OF FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2019

Sr. No.	Particulars	As at March 31, 2019 (Revised)	Adjustments for Revision	As at March 31, 2019 (Original)	As at March 31, 2018 (Recast)	Recast Adjustment	As at March 31, 2018 (Original)	
							(₹ in Crore)	
1	Total Income from Operation	179.54	-	179.54	3,092.62	(444.21)	3,536.83	
2	Net (loss)/ Profit for the year (before Tax, Exceptional and / or Extraordinary items)	(2,183.62)	44.51	(2,228.13)	294.70	(37.10)	331.80	
3	Exceptional Items	12,085.55	(2,255.04)	14,340.59	-	-	-	
4	Net (loss)/ Profit for the year before Tax (after Exceptional and / or Extraordinary items)	(14,269.17)	2,299.55	(16,568.72)	294.70	(37.10)	331.80	
5	Net (loss)/ Profit for the year after Tax (after Exceptional and / or Extraordinary items)	(14,192.03)	2,808.29	(17,000.32)	268.45	16.68	251.77	
6	Total Other Comprehensive income for the year (Comprising Profit/ (loss) for the year (After Tax) and other Comprehensive Income (After Tax))	(14,147.83)	2,808.29	(16,956.12)	246.96	(0.39)	247.34	
7	Equity Share Capital	328.96	-	328.96	328.96	-	328.96	
8	Reserves (excluding Revaluation Reserves) as shown in audited Balance Sheet	(14,195.87)	17.50	(14,213.37)	(22.35)	(2,769.85)	2,747.50	
9	Earning Per Share (of Rs 10 each) (for continuing and Discontinued operations)							
	Basic	(431.42)	85.37	(516.79)	8.16	0.51	7.65	
	Diluted	(431.42)	85.37	(516.79)	8.16	0.51	7.65	

Notes:
1) The above is an extract of the detailed format of annual financial results filled with the stock exchange under regulation 33 of the SEBI (Listing and other disclosure requirements) Regulations, 2015. The full format of the annual financial results are available on the BSE website (www.bseindia.com), NSE website (www.nseindia.com) and on the companies websites (www.ilnfinia.com)
2) The above results are in compliance with the Indian accounting standards (INDAS) notified by the Ministry of Corporate Affairs
3) The above results have been reviewed by the Audit Committee and approved by the Board of the Directors in their meeting held on June 26, 2026

For and on behalf of the Board
Sd/-
Nand Kishore
Chairman
DIN - 08267502
adv@ilnfinia.com

Place : Mumbai
Date : 26th June, 2026

EAST COAST RAILWAY
e-Tender Notice No. STCBSTLHR/BUMF06E1-eOT28, Dated : 22.06.2026

NAME OF WORK : "EXECUTION OF SIGNAL AND TELECOM WORKS, SUPPLY OF CRITICAL MATERIALS AND SUPPLY, INSTALLATION, DESIGN & COMMISSIONING OF ELECTRONIC INTERLOCKING (EI) AT SUNAKHANI, SAMAL, PARABIL, KHAMAR, SHRIRAMPUR & PALALAHARIA STATIONS IN CONNECTION WITH NEW LINE BETWEEN TALCHER (TLHR)-BIMALAGARRH (BUF) IN KHURDA ROAD DIVISION OF EAST COAST RAILWAY"

Approximate Value : ₹ 41,53,25,780.59
EMD : ₹ 83,06,500/-, Period of Completion : 18 (Eighteen) Months.

e-Tender Closing / Opening Date and Time : At 11:00 Hrs. of 21.07.2026.

Complete details available at : www.reps.gov.in. In case of any discrepancy between the tender documents downloaded from internet and the master copy of the same available in the office, the latter shall prevail and will be binding on the Tenderer(s). No claim on this account will be entertained.

Dy. Chief Signal & Telecom Engineer / PR-104/CJ/26-27 Con / Bhubaneswar

RECOVERY OFFICER
MAHARASHTRA CO-OPERATIVES SOCIETIES ACT 1960, Act 156, Rule 1961, Rule 107.
C/O SHIVKRUPA SAHAKARI PATPEDI LTD., SHOP NO. 5 AND 6, OM SHRI DATTAKRUPA APARTMENT, BHATWADI, KISANNAGAR NO. 03, WAGLE ESTATE, THANE 400604 PHONE 02225835416

FORM "Z"
[See sub-rule (11)(d-1) of rule 107] **POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

Whereas the undersigned being the Recovery officer of the MR. KIRAN HANMAN SHINDE under the Maharashtra Co-operative Societies Rules, 1961 issue a demand notice date 08.01.2026 calling upon the judgment debtor.

MR. DHAYGUDE SANGIT MARUTI, DHAYGUDE MARUTI JAYWANT to repay the amount mentioned in the notice being RS. 19,31,740/- in words (N Nineteen lakh thirty one thousand seven hundred forty only) with date of receipt of this said notice and the judgment debtor having failed to repay amount, the undersigned has issue a notice for attachment date 25.06.2026 And attached the property describe here below.

The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under rule 107 [11 (D-1)] of the Maharashtra Co-operative Societies Rules, 1961 on this 25 Day of June 2026.

The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RECOVERY OFFICER MR. KIRAN HANMAN SHINDE for an RS. 19,31,740/- words (Rs Nineteen lakh thirty one thousand seven hundred forty only) and interest thereon

Description of the Immovable Property
Room No. 06, 4th Floor, Shanta Sadan, Kisannagar No. 02, Wagle Estate, Thane, West 400 604 Property No. 8022170, Block No. 50, House No. 57
Area 316 sq. ft. Built up

Bounded By:
On the North by:-
On the South by:-
On the East by:-
On the West by :-

(MR. KIRAN HANMAN SHINDE)
Recovery Officer
Date : 25/06/2026
Place : Kisan Nagar
At Shivkrupa Sahakari Patpedhi Ltd. Mumbai
Act1960 Rule 1961)

NAKODA LIMITED (IN LIQUIDATION)
Liquidator: Ravindra Kumar Goyal
CIN: L17111GJ1984PLC045995
(The Company)
Registered Office: Block No 1 & 12 to 16 Village-Karanj Tal Mandvi Dist-Surat Gujarat-394110
IBBI Address: I-807, 8th Floor, Godrej Garden City, Behind Nirma University, Jagatpur, S.G. Highway, Ahmedabad-382481
Email: ravindra1960_goyal@yahoo.co.in, ravindranakoda@gmail.com

E-Auction: Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date & Time of E-Auction for Sale of Company on Standalone Basis: 13th July 2026
Time: 01:00 P.M. to 03:00 P.M. (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform- 11th July, 2026 till 5.00 P.M.
Last Date of EMD Submission: 11th July, 2026 till 7.00 P.M.

Sale of Assets on standalone basis or Plant as a Whole in view of Regulation 32(b), Sale of Assets on Piecemeal Basis in view of Regulation 32(a)(c) of IBB (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Ahmedabad Bench vide order dated 08.02.2023. The sale will be done by the undersigned through E-auction platform https://ibbi.baanknet.com/eauction-ibbi/home

Block	Asset Description	Reserve Price (INR)	EMD (INR)	Incremental Value (INR)
A	Sale of Entire Surat Plant of Corporate Debtor situated at Block No 1 & 12 to 16 Village-Karanj Tal Mandvi Dist-Surat Gujarat-394110 Comprising of Phase-1 and Phase-2 and Flat at Surat (Land admeasuring 51,853.05 sq. meters)	79,76,22,912	3,98,81,146	50,00,000
B	Sale of Surat Old Plant of Corporate Debtor in slump sale, including, Land and Building, Plant and Machinery situated at Phase-1: as per demarcation on site (Land admeasuring 38,553.78 sq. meters)	40,92,22,880	2,04,61,144	10,00,000
C	Sale of Surat Plant of Corporate Debtor in slump sale, including, Land and Building, Plant and Machinery situated at Phase-2: Yarn Manufacturing Plant: as per demarcation on site (Land admeasuring 13,299.27 sq. meters)	38,68,50,032	1,93,42,502	10,00,000
D	Sale of Surat Old Plant of Corporate Debtor in slump sale, including, Land and Building, situated at Phase-1: as per demarcation on site (Land admeasuring 38,553.78 sq. meters)	36,16,34,456	1,80,81,723	10,00,000
E	Sale of Surat Old Plant of Corporate Debtor in slump sale, including, Plant and Machinery, situated at Phase-1	4,75,88,424	23,79,421	10,00,000
F	Flat at Surat on piecemeal basis	15,50,000	77,500	50,000

Terms and Condition of the E-auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS" "AS IS WHAT IS" "WHATEVER THERE IS" and "AND NO RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBB Auction Portal by BAAANKNET.
- The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Condition of online auction sale are available on the website of BAAANKNET at https://baanknet.com or can be obtained through an email at ravindranakoda@gmail.com
- The Liquidator has right to accept or cancel or extend or modify, etc. any terms and conditions of E-Auction at any time. He has right to reject any of the bids without giving any reasons.
- The Applicability of taxes including stamp duty on Land & Building shall be governed by the prevalent laws of India or respective State and plant and machinery, stock, inventory & consumables of respective plant shall be sold after levying applicable GST.
- The intending bidders, prior to submitting their bid, should make their independent inquiries and conduct their independent due diligence at their own expenses and satisfy themselves.
- The properties mentioned above can be inspected by the prospective bidders with an email request at ravindranakoda@gmail.com for prior appointment relating to the visit.
- The properties of the Corporate Debtor are being attached by the Enforcement Directorate and Income Tax Department for which a matter is sub-judice before the Hon'ble High Court, Gujarat. Also, the matter relating to release of the attached properties by the Enforcement Directorate is also sub-judice before the Hon'ble NCLT, Ahmedabad and Special Court under Prevention of Money Laundering Act. The intending bidders should conduct their independent due diligence at their own expenses.
- The intending bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
- In case of any technical glitch or system issue from the side of BAAANKNET, the Liquidator shall not be held responsible. The bidder shall be solely responsible for ensuring their ability to participate in the E-Auction. However, in case of any query or assistance the interested buyer should approach the liquidator before 48 hours of the scheduled auction subject to further terms and conditions of the auction document.
- The Bidder can read the Auction and registration guidelines on the BAAANKNET Platform. (https://d14455p4ne4r4m.cloudfront.net/Production/Application-Documents/IBBI-Instance/client-document/Bidders-Auction-guide.pdf). The intending bidders are required to deposit Earnest Money Deposit (EMD) amount on Bank Net through Wallet.
- It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and / or not to accept and / or to disqualify any interested party/ potential investor/ bidder without assigning any reason and without any liability.
- Documents shall be submitted to the auction portal in the format prescribed in the Auction Document on or before 11th July, 2026. The bid form along with detailed terms & conditions of complete

